

Contested commercial cases disposed during the month of September-2022

| Sr. No. | Court | District | Case No. | Petitioner Name VS Respondent Name | Advocate | Date of Registration | Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No) | Date of Decision | Days for disposal | Nature of Disposal (Contested / Settled) | Date of execution of decree | Number of days for execution of decree from date of decision | Section for Act |
|---------|--|----------|-----------------|--|------------------------------------|----------------------|---|------------------|-------------------|--|-----------------------------|--|---|
| 1 | SH. SANJEEV KUMAR AGGARWAL, DISTRICT JUDGE (COMMERCIAL COURT)-01 | CENTRAL | CS COMM-51/2021 | SAMANVYA INFRASTRUCTURE LTD. VS. DELHI JAL BOARD | Neeraj Sood and Naresh Sharma | 05.01.2021 | No | 01.09.2022 | 604 | Contested | ----- | ----- | Suit for Recovery |
| | | | CS COMM-1875/19 | NAVNEET EDUCATION LTD. VS. BALSAM PUBLISHING HOUSE | Stuti Wason and Deepaker Pokhriyal | 10.08.2018 | Yes | 05.09.2022 | 1487 | Contested | ----- | ----- | Suit for Permanent and Mandatory Injunction for Infringement of Copyright |
| | | | CS COMM-52/2021 | SAMANVYA INFRASTRUCTURE LTD. VS. DELHI JAL BOARD | Neeraj Sood and Naresh Sharma | 05.01.2021 | No | 06.09.2022 | 609 | Contested | ----- | ----- | Suit for Recovery |
| | | | CS COMM-3031/19 | ICICI BANK VS. HARSH LATA | Manish Dewan And M.S. Oberoi | 24.12.2019 | No | 15.09.2022 | 996 | Contested | ----- | ----- | Suit for Recovery |
| 2 | SH. RAJNEESH KUMAR GUPTA DJ COMMERCIAL COURT, THC | CENTRAL | CS DJ/1932/2018 | VIVEK TRAVEL (REGD) Vs NATIONAL INSURANCE CO LIMITED | R K KOHLI | 06/05/18 | NO | 09/19/22 | 1567 | CONTESTED | 09/19/22 | 1 | RECOVERY OF MONEY |

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| | | | CS (COMM)/284/2022 | M/S NARESH KUMAR AGGARWAL Vs SOUTH DELHI MUNICIPAL CORPORATION | SATYENDRA KUMAR SINGH | 01/24/22 | NO | 09/23/22 | 242 | CONTESTED | 09/23/22 | 1 | U/s 13 of The Commercial Courts Act |
| | | | CS (COMM)/1091/2019 | ICICI BANK LTD VS SUBRATA KUMAR GAYEN | DEEPAK KAUSHIK | 07/05/19 | NO | 09/30/22 | 1183 | CONTESTED | 09/23/22 | 1 | RECOVERY OF MONEY |
| 3 | SH. RAWAT, DISTRICT JUDGE, (COMMERCIAL COURT)-03, TIS HAZARI COURT, DELHI | ILLA CENTRAL | NIL | | | | | | | | | | |
| 4 | MS SAXENA, DISTRICT JUDGE, COMMERCIAL COURT-04 | NISHA CENTRAL | CS (COMM)2179 | ICICI Bank Vs FIRC | SH. HEMANT GUPTA | 07-07-2021 | YES | 01-09-2022 | 421 DAYS | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| | | | CS (COMM)1527 | ICICI BANK LIMIT | SH. DEEPAK KAUSHIK | 13-08-2019 | YES | 02-09-2022 | 1116 DAYS | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| | | | CS (COMM)328 | ICICI BANK LTD V | SH. SATISH KUMAR | 13-09-2021 | YES | 07-09-2022 | 359 DAYS | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| | | | CS (COMM)1604 | M/S ADITYA PROM | SH. RAVI CHAND GARG | 28-10-2021 | NO | 12-09-2022 | 394 DAYS | CONTESTED | NIL | NIL | RECOVERY OF MONEY |

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| | | | | | SH. S.K. SINGH | | | | | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| | | | CS (COMM)249 | RAJESH KUMAR V | | 20-01-2022 | NO | 14-09-2022 | 237 DAYS | | | | |
| | | | | | MS. AASTHA GUPTA | | | | | CONTESTED | NIL | NIL | PETITION U/S 34 ARBITRATION ACT |
| | | | OMP (COMM.)2 | SANJAY MALIK Vs | | 21-02-2022 | YES | 21-09-2022 | 212 DAYS | | | | |
| 5 | SH. ASHWANI KUMAR SARPAL, DISTRICT JUDGE, COMMERCIAL COURT-05 | CENTRAL | NIL | | | | | | | | | | |
| 6 | SH. PARAMJIT SINGH, DISTRICT JUDGE(COMMERCIAL)-06, CENTRAL | CENTRAL | CS(COMM) 23 | ICICI BANK LTD | BARKHA SHA | ### | NIL | 28.09.2022 | 732 | CONTESTED | NIL | NIL | SUIT FOR RECOVERY |
| 7 | MS. KAVERI BAWEJA, DISTRICT JUDGE, COMMERCIAL COURT-07 | CENTRAL | NIL | | | | | | | | | | |
| 8 | SH. DINESH BHATT, DISTRICT JUDGE (COMMERCIAL COURT)-01 | West | NIL | | | | | | | | | | |
| 9 | MS. HEMANI MALHOTRA, DISTRICT JUDGE (COMMERCIAL COURT)-02 | West | NIL | | | | | | | | | | |

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| 10 | MS. SANTOSH SNEHI MANN DISTRICT JUDGE (COMMERCIAL COURT)-01 | NEW DELHI | NIL | | | | | | | | | | |
| 11 | SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02 | | OMP (COMM.) 132 / 2021 | M/S. ATC FOODS PVT. LTD. VS. UNION OF INDIA | SH. GAURAV AGGARWAL | 16.12.2021 | NA | 28.09.2022 | 287 | SET ASIDE | NA | NA | U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996 |
| | | | OMP (COMM.) 23 / 2022 | M/S. MUBARAK OVERSEAS PVT. LTD. VS. UNION OF INDIA | SH. GAURAV AGGARWAL | 28.01.2022 | NA | 28.09.2022 | 244 | SET ASIDE | NA | NA | U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996 |
| | | | OMP (COMM.) 24 / 2022 | M/S. MUBARAK OVERSEAS PVT. LTD. VS. UNION OF INDIA | SH. GAURAV AGGARWAL | 28.01.2022 | NA | 28.09.2022 | 244 | SET ASIDE | NA | NA | U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996 |
| | | | OMP (COMM.) 75 / 2022 | J. K. ENTERPRISES VS. UNION OF INDIA | SH. ARVIND KR. NAGPAL | 17.05.2022 | NA | 30.09.2022 | 137 | SET ASIDE | NA | NA | U/S - 34 OF ARBITRATION AND CONCILIATION ACT 1996 |

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| | | | OMP (COMM.) 76 / 2022 | J. K. ENTERPRISES VS. UNION OF INDIA | SH. ARVIND KR. NAGPAL | 17.05.2022 | NA | 30.09.2022 | 137 | SET ASIDE | NA | NA | U/S – 34 OF ARBITRATION AND CONCILIATION ACT 1996 |
| 12 | SH. SANJIV JAIN, DISTRICT JUDGE (COMM.)-03 | | OMP (COMM.)/112/2019 | UNION OF INDIA (OBJ-34) Vs M/S AGARWAL WATER SUPPLIERS (OBJ-34) | jagjit singh | 03-07-2019 | NA | 13-09-2022 | 1168 | DISPOSED | NA | NA | Under section 34 Arbitration & Conciliation Act |
| | | | CS (COMM.)/383/2020 | M/S OIL AND NATURAL GAS CORPORATION LTD Vs MRS. KANTA SODHI | Medha Tandon | 03-09-2020 | NA | 24-09-2022 | 751 | DECREED | NA | NA | Suit for Recovery & Damages |
| | | | OMP (COMM.)/56/2021 | DINESH GOEL Vs AXIS BANK LTD | Jitendra Nath Pathak | 07-04-2021 | NA | 24-09-2022 | 535 | ALLOWED /SET ASIDE | NA | NA | Under section 34 Arbitration & Conciliation Act |
| | | | CS (COMM.)/291/2020 | ANSHUL GOEL Vs M/S NEW LINE INFORMATION SYSTEMS PVT LTD ETC. | ROHIT KUMAR MODI | 28-02-2020 | NA | 27-09-2022 | 942 | DECREED | NA | NA | Suit for Recovery |
| | | | CS (COMM.)/299/2021 | M/S CORROSION ENGINEERS PVT.LTD. Vs M/S ROBERTS AND ENGINEERS THROUGH ITS MANAGING PARTNER | SHASHWAT KUMAR | 12-08-2021 | NA | 27-09-2022 | 411 | DISPOSED | NA | NA | Suit for Recovery |

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| 17 | SH. SINGH, DISTRICT JUDGE (COMMERCIAL)-01 | SOUTH-EAST | CS/1316/2018 | M/S. ART N GLASS INC. V/S. M/S INFINITY INTERIORS PVT. LTD. | R.C. KHANNA | 01.09.2018 | NIL | 03.09.2022 | 1462 | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| | | | CS/COMM/884/2022 | M/S. M/S INFINITY INTERIORS PVT. LTD. V/S. ART N GLASS INC. | R.C. KHANNA | 26.08.2022 | NIL | 03.09.2022 | 0 | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| | | | CS/COMM/62/2019 | M/S. UNIQUE COLLECTIONS INDIA PVT. LTD. V/S. KARAN BAJAJ | MUKESH KUMAR | 28.03.2019 | NIL | 07.09.2022 | 1255 | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| | | | CS/COMM/195/2019 | M/S. GLOBAL BAGS ACCESSORIES V/S. M/S. C.P. WORLD LINES | VASEEM MIAN | 23.07.2019 | NIL | 14.09.2022 | 1147 | CONTESTED | NIL | NIL | RECOVERY OF MONEY |
| 18 | MS. VINEETA GOYAL, DISTRICT JUDGE (COMMERCIAL COURT)-02 | SOUTH-EAST | NIL | | | | | | | | | | |

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| 19 | SH. KUMAR JAIN | AJAY SOUTH-EAST | | | | | | | | | | | |
| 20 | MS. GROVER BALIGA | ANU SOUTH-EAST | | | | | | | | | | | |
| 21 | MS AGGARWAL GUPTA | PREETI SOUTH-EAST | | | | | | | | | | | |
| 22 | MS BHATIA | NIRJA SOUTH-EAST | | | | | | | | | | | |
| 23 | SH. KUMAR SINGH | RAJESH SOUTH-EAST | | | | | | | | | | | |
| 24 | SH. SHARMA-I | SANJAY EAST | CS(COMM)NO. 66/2021 | M/S EUROTOYS PVT. LTD.VS. KAMLESH JAIN | SACHET SHARMA | 22-03-2021 | | 01-09-2022 | 524 | CONTESTED | - | - | SUIT FOR RECOVERY |
| | | | CS(COMM)NO. 188/2021 | MEENA UPPAL VS. M/S KAIZEN ENTERPRISES | PRASHANT SINGH | 25-10-2021 | | 28-09-2022 | 333 | CONTESTED | | | SUIT FOR RECOVERY |
| | | | CS(COMM)NO. 152/2020 | ASHWANI GUPTA VS. RAHUL AGGARWAL | PK JHA | 11-08-2020 | | 24-09-2022 | 773 | CONTESTED | | | |

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| | | | CS(COMM)NO. 220/2019 | M/S NARMADA MEDICAL AGENCY VS. M/S ATHENA LIFE SCIENCES PVT. LTD. | RAVI KUMAR | 01-11-2018 | | 05-09-2022 | 1399 | CONTESTED | | | |
| | | | CS(COMM)NO. 209/2019 | SSS TRADE ZONE PVT. LTD. VS. UNITED INDIA INSURANCE CO.LTD. | PRATEEK TIWARI | 01-10-2018 | | 14-09-2022 | 1438 | CONTESTED | | | |
| 25 | SH. CHANDRA SHEKHAR, DISTRICT JUDGE, COMMERCIAL COURT-02 | EAST | NIL | | | | | | | | | | |
| 26 | MS. BARKHA GUPTA, DISTRICT JUDGE, (COMMERCIAL COURT) | NORTH EAST | CS(COMM)-46/2020 | UNION BANK OF INDIA VS. PRINSHU SWARAJ | RUPAK SHRIVASTAVA | 21.09.2020 | | 06.09.2022 | 715 | COMPROMISED | | | SUIT FOR RECOVERY |
| | | | CS-143/2022 | SARFRAZ HUSSAIN VS. MOHD. ASRAF | SHAKIR HUSSAIN | 02.07.2022 | | 07.09.2022 | 67 | COMPROMISED | | | SUIT FOR PARTITION, PERMANENT AND MANDATORY INJUNCTIONS. |
| | | | CS-352/2019 | BANK OF BARODA VS RANI AND OTHERS | SUNIL PRASAD | 05.12.2019 | | 09.09.2022 | 1009 | COMPROMISED | | | SUIT FOR RECOVERY |

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| | | | CS-146/2021 | BHUPESH KUMAR VS. JAYA DEVI | AJAY KUMAR | 30.07.2021 | | 12.09.2022 | 409 | CONTESTED | ----- | ----- | SUIT FOR PERMANENT INJUNCTION AND SPECIFIC PERFORMANCE OF CONTRACT |
| | | | CS(COMM)-12/2022 | STATE BANK OF INDIA VS NAJEEB KHAN | GOPAL CHAND SHARMA | 27.01.2022 | ----- | 12.09.2022 | 228 | CONTESTED | ----- | ----- | SUIT FOR RECOVERY |
| | | | CS-237/2021 | DHEERAJ RANA VS CORPORATE OFFICE | AMIT KUMAR | 29.09.2021 | ----- | 16.09.2022 | 350 | COMPROMISED | ----- | ----- | SUIT FOR RECOVERY |
| | | | OMP(COMM)-5/2021 | RAM NIWAS YADAV VS M/S SHRIRAM TRANSPORT FINANCE COMPANY LTD | | | | 19.09.2022 | 281 | CONTESTED | ----- | ----- | UNDER SECTION 34 |
| | | | | | M.K SINGH | 10.12.2021 | ----- | | | | | | |

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| | | | OMP(COMM)-2/2022 | SMT SEEMA ARORA VS INDUSIND BANK LIMITED | MOHD. IKRAM | 19.01.2022 | ----- | 19.09.2022 | 243 | CONTESTED | ----- | ----- | UNDER SECTION 34 |
| | | | OMP(COMM)-3/2022 | MANISHA SAXENA VS HINDUJA HOUSING FINANCE | MOHD. ZAHID | 02.05.2022 | ----- | 19.09.2022 | 140 | CONTESTED | ----- | ----- | UNDER SECTION 34 |
| | | | CS(COMM)-11/2022 | CENTRAL BANK OF INDIA VS PRIYANKA AND OTHERS | RAM BHUSHAN PANDEY | 25.01.2022 | ----- | 20.09.2022 | 238 | SETTLED IN MEDIATION | ----- | ----- | SUIT FOR RECOVERY |
| | | | CS(COMM)-4/2021 | UNION BANK OF INDIA VS. RAJAT ENTERPRISES | P.K JHA | 05.01.2021 | ----- | 24.09.2022 | 627 | CONTESTED | ----- | ----- | SUIT FOR RECOVERY |

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| | | | CS(COMM)-6/2021 | UNION BANK OF INDIA VS. RAJAT ENTERPRISES | P.K JHA | 05.01.2021 | | 24.09.2022 | 627 | CONTESTED | ----- | ----- | SUIT FOR RECOVERY |
| | | | CS-76/2022 | JAYWATI DEVI VS KAMLESH SHARMA | SHALINI UPADHYAY | 11.04.2022 | | 24.09.2022 | 167 | SETTLED IN MEDIATION | ----- | ----- | SUIT FOR RECOVERY |
| | | | CS(COMM)-32/2021 | RIYAZ AKBAR VS PARVEZ ALAM | R P SHARMA | 19.03.2021 | | 30.09.2022 | 560 | CONTESTED | ----- | ----- | SUIT FOR RECOVERY |
| 27 | MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT) | Shahdara | NIL | | | | | | | | | | |
| | | | NIL | | | | | | | | | | |

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| 28 | MS. SUKHVINDER KAUR | | | NIL | | | | | | | | | |
| 29 | SH. SURENDER S. RATHI | | | NIL | | | | | | | | | |
| 30 | MS. SAVITA RAO | | CS(COMM) 38/22 | TARUN KUMAR JAIN VS MUNICIPAL CORPORATION OF DELHI | MR. HEMANT GUPTA | 15.01.2022 | 28.09.2022 | 8 MONTH AND 16 DAYS | JUDGMENT PASSED | | | | |
| 31 | SH. GURDEEP SINGH, DISTRICT JUDGE (COMMERCIAL) | NORTH-WEST | OMP/COMM/50/2022 | VACHANDEEP SHIPPING INDIA LTD VS M/S INDOSTAR CAPITAL FINANCE LTD | TANISHA KATANA | 06.04.2022 | | 01.09.2022 | 148 | CONTESTED | | | U/S 34 |
| | | | OMP.COMM/48/2022 | VACHANDEEP SHIPPING INDIA LTD VS M/S INDOSTAR CAPITAL FINANCE LTD | TANISHA KATANA | 06.04.2022 | | 01.09.2022 | 148 | CONTESTED | | | U/S 34 |
| | | | OMP.COMM/51/2022 | VACHANDEEP SHIPPING INDIA LTD VS M/S INDOSTAR CAPITAL FINANCE LTD | TANISHA KATANA | 06.04.2022 | | 01.09.2022 | 148 | CONTESTED | | | U/S 34 |
| | | | OMP.COMM/52/2022 | VACHANDEEP SHIPPING INDIA LTD VS M/S INDOSTAR CAPITAL FINANCE LTD | TANISHA KATANA | 06.04.2022 | | 01.09.2022 | 148 | CONTESTED | | | U/S 34 |

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| | | | OMP.COMM/47/2022 | VACHANDEEP SHIPPING INDIA LTD VS M/S INDOSTAR CAPITAL FINANCE LTD | TANISHA KATANA | 06.04.2022 | | 01.09.2022 | 148 | CONTESTED | | | U/S 34 |
| | | | OMP.COMM/49/2022 | VACHANDEEP SHIPPING INDIA LTD VS M/S INDOSTAR CAPITAL FINANCE LTD | TANISHA KATANA | 06.04.2022 | | 01.09.2022 | 148 | CONTESTED | | | U/S 34 |
| | | | CS/COMM/12/2022 | VIDHAN CHANDER ROY VS ECOLAVISH MARKETING PVT LTD | BIJENDER SINGH | 13.01.2020 | | 06.09.2022 | 967 | CONTESTED | | | RECOVERY SUIT |
| | | | OMP.COMM/3/2018 | M/S SHARDHA ENTERPRISES AND ORS VS LAKSHMI FINANCIAL SERVICES LTD | AUHSTOSH KUMAR | 20.11.2018 | | 09.09.2022 | 1365 | CONTESTED | | | U/S 34 |
| | | | OMP.COMM/10/2022 | DELHI JAL BOARD VS BATLIBOI ENVIRONMENTAL AND ORS | K KIRAN | 04.03.2020 | | 13.09.2022 | 923 | CONTESTED | | | U/S 34 |
| 32 | SH. VIRENDER BHATT, DISTRICT JUDGE (COMMERCIAL COURT) | North | NIL | | | | | | | | | | |
| 33 | SH. PANKAJ GUPTA, DISTRICT JUDGE (COMMERCIAL) | SOUTH WEST | NIL | | | | | | | | | | |

